

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE V.G.ARUN

TUESDAY, THE 5TH DAY OF MAY 2020/15TH VAISAKHA, 1942

CRIMINAL APPEAL NO. 8 OF 2020

(AGAINST THE JUDGMENT DATED 28.02.2020 IN SESSIONS CASE
NO. 151/2015 ON THE FILE OF THE COURT OF THE ADDITIONAL
SESSIONS JUDGE-III, MAVELIKARA, ALAPPUZHA DISTRICT)

(CRIME NO.303 OF 2014 OF THE MAVELIKARA POLICE STATION,
ALAPPUZHA DISTRICT-690 101)

APPELLANT/ACCUSED

1. ANILKUMAR @ OMANAKUTTAN, S/O BALAN, AGED 53,
THACHITTIL VADAKKATHIL, MAVELIKARA VILLAGE,
MAVELIKARA TALUK, ALAPPUZHA DISTRICT, PIN-690 101

BY ADV. SRI V. N. SANKARJEE & ADV. SRI VINCENT
JOSEPH

RESPONDENT/RESPONDENT/STATE COMPLAINANT:

1.THE STATE OF KERALA REPRESENTED BY THE PUBLIC
PROSECUTOR, HIGH COURT OF KERALA, KOCHI,
ERNAKULAM DISTRICT-682 031.

2.THE STATION HOUSE OFFICER, MAVELIKARA POLICE
STATION, MAVELIKARA VILLAGE, MAVELIKARA TALUK,
ALAPPUZHA DISTRICT, PIN-690 101

BY PUBLIC PROSECUTOR SMT.M.K.PUSHPALATHA

Crl. Appl. No. 8 / 2020

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THIS CRIMINAL APPEAL HAVING COME UP FOR ADMISSION
ON 05.05.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

V.G.ARUN, J.

Crl. Appl. No. 8 of 2020
&
Crl.M.A.unnumbered of 2020

Dated this the 5th day of May, 2020.

ORDER

Crl. Appl. No. 8 of 2020

Admit.

Learned Public Prosecutor takes notice for the respondents.

Crl.M.A.unnumbered of 2020

Execution of the sentence imposed on the petitioner shall stand suspended and the petitioner enlarged on bail on the petitioner executing a bond for Rs.50,000/- (Rupees fifty thousand only) with two solvent sureties for the like amount, to the satisfaction of the Trial Court and on the further condition of the petitioner remitting 25% of the fine amount.

V.G.ARUN
JUDGE